


OFFICE OF THE DISTRICT JUDGE -I & SESSIONS JUDGE: DELHI

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It has been brought to my notice that some Judicial Officers are issuing Notices / Summons to the Director General (Prisons) and the Superintendent, Jails Delhi / New Delhi for routine matters i.e. non production of the under trial prisoners in the Court.

Accordingly, it is, impressed upon all the Judicial Officers dealing with the criminal matters, that the Summons / Notices for personal appearance of the Superintendent, Jails, Delhi & District Jail Rohini, Delhi in the court should not be issued as a matter of routine and their presence should be required only when it is very essential.


(G. P. MITTAL) 30/1/10
DISTRICT JUDGE-I & SESSIONS JUDGE
DELHI

9303-9398 / 401
NO _____ / Genl. II / 2010 Delhi dated the 1/2/10
MOST URGENT / OUT AT ONCE

Copy forwarded for information and necessary action to :-

1. The Registrar General, High Court, Delhi, New Delhi under reference to the meeting scheduled for 04.02.2010.
2. All the District & Sessions Judges (II to IX) Delhi / New Delhi for circulation and information of all the officers to their respective Districts.
3. The Director General (Prisons), Central Jail, Tihar, New Delhi.
4. All the Superintendents of Jails, Central Jail, Tihar, New Delhi and District Jail Rohini Delhi and OHB-II, Delhi.
5. All the Inspecting Judges of Jails (I to IX) of Central Jail, Tihar & District Jail, rohini, Delhi and OHB-II, K. Camp, Delhi.
6. All the Judicial Officers, Central District, Tis Hazari, Delhi.
7. The Website Committee at Tis Hazari Courts, Delhi.
8. Guard File.


30/1/10
DISTRICT JUDGE -I & SESSIONS JUDGE
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